

Original Application No. 10 of 1992.

Gopi S/o Mahabir Prasad

R/o Chutki Bhandar, Tilpurwa Husainganj, Lucknow.

..Applicant

Versus

Union of India & Others.

..Respondents

C.W.

Original Application No. 11 of 1992.

Ishwar Deen S/o Sri Heera Lal

R/o Vill. Hasnapur, P.O. Chandan Nagar, Alambagh, Lucknow.

..Applicant

Versus

Union of India & Others.

..Respondents.

For the applicants: None

For the respondents: Sri A.K. Chaturvedi, Advocate

ORDER(ORAL)

B.C. SAKSENA, VICE CHAIRMAN

When these O.As. came up for orders no one responded on behalf of the applicants. We have heard Sri A.K. Chatruvedi, learned counsel for the respondents and have ^{been} ~~taken~~ ^{through} the pleadings on record. Counter Affidavit had been filed on behalf of the respondents, copy of which was served on the learned counsel for the applicants as back as on 19.3.96 but no rejoinder affidavit has been filed on behalf of the applicants.

2. The applicants on their own showing have worked as casual labours from 1.1.81 to 4.10.81. The applicants have filed copies of few representations made by them and lastly have annexed copy of a letter dated 1.10.91 issued by the Labour Enforcement Officer (C), Lucknow intimating with reference to their representations dated nil against the Northern Railway Administration that their cases are not covered under Payment of Wages Act, 1936, hence they are requested to ~~please~~ file their cases before Conciliation Machinery/CAT. This letter does not confer any cause of action to the applicants to file

these O.As. Admittedly they have last worked till 4.10.81 and the O.As. have been preferred after lapse of 10 years. The O.As. are highly belated being barred by limitation as prescribed u/s 21 of the A.T.Act, 1985. They are, therefore, dismissed. Parties to bear their own costs.

✓ ✓
MEMBER(A.)

B.C. Sene
VICE CHAIRMAN

Dated: Lucknow: May 6th, 1997.

Narendra/